

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,
AT CHENNAI.
ORIGINAL APPLICATION NO. 9 OF 2022**

IN THE MATTER OF:-

PISATI INDIRA REDDY AND ANR

....APPLICANTS

VERSUS

UNION OF INDIA AND 32 OTHERS

...RESPONDENTS

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THROUGH



G STANLY HEBZON SINGH



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**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,
AT CHENNAI.**

ORIGINAL APPLICATION NO. 9 OF 2022

IN THE MATTER OF:-

1. PISATI INDIRA REDDY,

W/o Late P.Ram Reddy,

Aged About 64 years occ: Organic farmer,

R/o H.No. 183, Sadashiva Heavens,

PeddaAmberpet village, Abdullapurmet Mandal,

Ranga Reddy district, Telangana -501505.

Mobile No:9391013054

Mail: Indiraramayogi@gmail.com

2. AKITI NIKHIL KUMAR REDDY

S/o Akiti Rama Krishna Reddy,

Age About 26 years, H.No.2-6,

Chinna Ravirala, Abdullapurmet Mandal,

RangareddyDist, Telangana-501505.

Mobile No. 9666905777

Mail: advaravan@gmail.com

...APPLICANTS

VERSUS

1. UNION OF INDIA,

Rep. by its Secretary,

Union Ministry of Environment, Forest &CC,

Indira Paryavaran Bhavan,

New Delhi-110003.

Phone: 011 24695262,24695265

Mail: secy-moef@nic.in and 32 Others

...RESPONDENTS

For BNR SAND MANUFACTURING UNIT



Proprietor

**ADDITIONAL COUNTER AFFIDAVIT FILED ON BEHALF OF THE
RESPONDENT NO.8**

I, Buddidha Nandha Reddy, Rep by its Proprietor of M/s B.N.R Sand Manufacturing Unit Sy No. 248, 268, Banda Raviryal having office at Plot No-464,465, Saheb Nagar Kalan, Hayathnagar Vanasthalipuram, RangaReddy District, Telangana-500079, do hereby solemnly affirms and sincerely state as follows:-

1. I respectfully submit that, I am the 8th Respondent herein i.e., **M/s. BNR Sand Manufacturing Unit - A Unit of 32nd Respondent, BNR Stone Crusher** and as such I am well acquainted with the facts of the case.
2. At the outset, I deny each and every averment, allegation, statement, raised in the above titled application, as being wholly baseless, misconceived, contrary to facts and records, devoid of substance, and unsustainable either in law or on facts, except to the limited extent of those matters which are specifically and expressly admitted herein.

Business activity of the Respondent No.8:-

3. It is to submit that the Respondent No.8 herein is engaged in the business of operating an independent stone crusher at Sy No. 268, ChinnaRavirala, Abdullapurpet mandal, Rangareddy district Telangana-500076

Allegations raised by the Applicant as against Respondent No.8:

4. I further submit that, the applicant has raised the following allegation as against the Respondent No 8 in paragraph 6(i) of the original application

For BNR SAND MANUFACTURING UNIT



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and the same is extracted below for the convenience of this Hon'ble Tribunal;

**B. Respondent No.8, BNR Sand Manufacturing Unit,
Chinnaravirala, Abdullapurmet Mandal:**

*No environmental Clearances and Consent of Operation
(CFE&CFO) from TSPCB*

Reply of the Respondent No.8 as against the allegations raised by the Applicant:-

5. In response to the allegation that Respondent No.8 has not obtained environmental clearance for the operation of the stone crusher, it is respectfully submitted that the said allegation is wholly misconceived. The activity of the stone crusher does not fall within the ambit of the EIA Notification. Hitherto, the provisions did not mandate prior environmental clearance for stone crusher activities. Therefore, the contention of the Applicant is untenable and liable to be rejected, and the allegation is contrary to the statutory scheme under the EIA Notification, 2006.
6. In response to the allegation concerning Consent to Operate, it is respectfully submitted that the unit has obtained all requisite consents from the date of its establishment, and the same have been subsequently renewed by the Board

For BNR SAND MANUFACTURING UNIT

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**FINDINGS OF THE TELANGANA STATE POLLUTION CONTROL BOARD
IN RESPECT OF RESPONDENT NO.8;**

7. In response to the allegations raised by the applicant, the Telangana State Pollution Control Board has filed its report before this Hon'ble Tribunal on 20.04.2022. In the said report, at page 8, the TSPCB has clearly recorded the following observations, which are extracted hereinbelow:

- a) The Board has issued CFO of the Board to the industry vide order dated 11.12.2017 for manufacturing of sand – 6,00,000 TPA which is valid upto 30.09.2022
- b) The unit was reviewed by the Task Force Committee on 16.12.2021. Based on the recommendations of the Task Force Committee, directions were issued to the industry.
- c) The status of compliance of directions issued vide Order No. RR-I-SC/TSPCB/U-V/TF/2021-2 dated 20.12.2021 are as follows:

<u>Sl.No</u>	<u>Directions</u>	<u>Compliance</u>
1.	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The crusher has provided cladding to the vibrating screen.
2.	The crusher has covered M.S. Sheets so as to arrest the dust screen with M.S. Sheets so as to arrest the dust emissions.	The crusher has covered screen with M.S. Sheets.

For BNR SAND MANUFACTURING UNIT



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3.	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The crusher has provided closed dust bunker to store the stone dust.
4.	The industry shall regularly carry out sprinkling of water at raw material loading and at transfer points to control dust emissions.	The crusher is carrying out water sprinkling at raw material loading and at transfer points.
5.	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The crusher has provided wind breaking walls all along the boundary in three directions except east direction.
6.	The industry shall construct metal roads within the premises.	The crusher has laid metal roads within the premises.
7.	The industry shall carry out regular cleaning and wetting of the ground within the premises.	During inspection the crusher was wetting the ground within the premises.
8.	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along all sides of	The industry has developed greenbelt all around the boundary and within vacant places

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	<i>industry site, with width of not less than 5 mtrs greenbelt.</i>	<i>in the industry premises.</i>
9.	<i>The suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m3.</i>	<i>The Board will carry out emission monitoring. Based on the monitoring report, the crusher will be reviewed in the ensuing Task Force meeting.</i>
10	<i>The industry shall take all precautionary and safety measures during process operations.</i>	<i>The representative of the crusher has informed that they are taking all safety measures.</i>
11.	<i>The industry shall submit the Bank Guarantee of Rs. 2.0 Lakhs.</i>	<i>Not submitted.</i>

8. It is to reiterate that, the Telangana State Pollution Control Board, vide Order No. 800-RR-I/TSPCB/ZO-HYD/CFE/2015-4907 dated 07.07.2015 (ANNEXURE-1) issued Consent to Establish to 8th Respondent for establishing a stone crusher in Sy No. 268, ChinnaRavirala, Abdullapurpet mandal, Rangareddy district Telangana-500076. Pursuant thereto, the 8th respondent has obtained **Consent for Operate (CFO)** dated 11.12.2017 (ANNEXURE-2), issued by the Member Secretary, TSPCB and it has been duly renewed from time to time, thereby evidencing continued compliance with all statutory requirements.

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9. I further submit that, the Respondent No.8 has also obtained factory license from the Govt. of Telangana dated 01.01.2022 is annexed as **(ANNEXURE-A3)**. These licenses, granted by the competent statutory authorities after due verification and satisfaction of all legal requirements, clearly establish that my operations are duly authorized and in strict compliance with the governing laws

In the above submissions and the documents annexed herewith, it is most respectfully submitted that Respondent No.8 has complied with all directions issued by the TSPCB and has obtained all necessary consents and permissions to operate the unit. The allegations in the present Original Application are false, incorrect, and contrary to the facts and circumstances of the present case, and are therefore liable to be dismissed in limine with exemplary costs.

PRAYER

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a. Dismiss the above Original Application with exemplary costs insofar as the allegations raised against Respondent No.8 is devoid of merit, unsustainable both in law and on facts, and are based solely on presumptions and surmises.
- b. Pass such order or other order as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

For BNR SAND MANUFACTURING UNIT



Proprietor

VERIFICATION

I, Buddidha Nandha Reddy, by its Proprietor M/s B.N.R Sand Manufacturing Unit Sy No. 248, 268, Banda Raviryal, Plot No-464,465, Saheb Nagar Kalan, Hayathnagar Vanasthalipuram, RangaReddy District, Telangana-500079, do hereby verify that the contents of the above paragraphs are true and correct to the best of my knowledge and belief, and are based on legal advice and that I have not suppressed any material fact.

Dated at Chennai on this the 11th day of Dec, 2025

For BNR SAND MANUFACTURING UNIT



Proprietor
RESPONDENT NO.8



R.Ravinder Reddy
Joint Chief Environmental Engineer (FAC)

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email:hyd.zo.jcee@pcb.ap.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.800-RR-I/TSPCB/ZO-HYD/CFE/2015 4907

Date:07.07.2015

Sub: PCB - ZOH - TS-iPASS - CONSENT FOR ESTABLISHMENT (CFE) - M/s. BNR Sand Manufacturing Unit (A Unit of BNR Stone Crushers), Sy.No.268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District - Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 - Issued - Reg:

Ref: 1. Industry's CFE application received on through DIC on 01.07.2015 at TSPCB, RO-I, Rangareddy District
2. TSPCB, RO-I, Rangareddy District verification report dt.06.07.2015 and received by Zonal Office, Hyderabad on 06.07.2015.
3. CFE Committee meeting held on 06.07.2015 at TSPCB, Zonal Office, Hyderabad.

* * *

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to set up stone crusher (Sand Unit) with production capacities as mentioned below, with a proposed project cost of Rs.6.50 Crores (Rupees Six Crores and Fifty Lakhs only).

<i>Proposed Product</i>	<i>Quantity</i>
Manufacturing of sand	6,00,000 Tons/Annum

2. As per the application, the above activity is to be located at Sy.No.268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District.
3. The above site was inspected by the Environmental Engineer, T.S.Pollution Control Board, Regional Office-I, Rangareddy District, on 04.07.2015 and found that the industry is surrounded by East: Rocky Land; West: Hillocks; North: Sy.No.268; South: Hillocks.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, RO-I, Rangareddy District, recommendation by the CFE Committee meeting held on 06.07.2015 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.


JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

Encl: Schedules "A & B".

To
Sri B.Nanda Reddy,
C/o. M/s. BNR Sand Manufacturing Unit,
(A Unit of BNR Stone Crushers),
D.No.17-1-386/1/88, SN Reddy Nagar,
Vaishali Nagar, Champapet,
Sarooranagar (M), Rangareddy District

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the General Manager, District Industries Centre, Balanagar, Rangareddy District for information.
Copy to the Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action.

SCHEDULE - A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Industrial cooling.
 - b. Domestic purposes.
 - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \text{ SQRT (KVA)}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from TSPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (-4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CPE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office and T.S.Pollution Control Board, Regional Office-I, Rangareddy District regularly.
3. The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Total (KLD)
1.	Process & Washes (Water Spraying)	2.0
2.	Domestic	1.0
	Total	3.0 KLD

4. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Proposed (KLD)
1.	Domestic	0.8
	Total	0.8 KLD

Effluent source	Standards to be complied	Mode of final disposal
Domestic (0.8 KLD)	---	Septic Tank followed by soak pit

5. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
6. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.
7. The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
8. The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.
9. The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
10. The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
11. The industry shall construct BT road from quarry to stone crushing unit.
12. The industry shall construct metal roads within the premises.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, T.S.No.1, Part, Block "C",
Ward No.91, Begumpet, Umanagar,
Near Country Club, Hyderabad - 500 016
Phone: 23402486
Email: jcee-zhyd-tspcb@telangana.gov.in

CONSENT ORDER - ORANGE CATEGORY
BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No: 800-RR-1/TSPCB/ZOH/CFO/2017- 2252 Date: 11.12.2017

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 (hereinafter referred to as 'the Acts') and the rules and orders made thereunder to

M/s. BNR Sand Manufacturing Unit
(A Unit of BNR Stone Crushers),
Sy.No.268 & 248, Chinnaravirala (V),
Hayathnagar (M), Rangareddy District

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic effluents	0.8 KLD	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow in m ³ /hr	Emission Standards
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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S. No.	Product & By product	Capacity
1	Manufacturing of sand	6,00,000 Tons/Annum

This consent order shall be valid for a period ending with the 30.09.2022

11/12/2017
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A & B

To
Shree. B. Nanda Reddy,
C/o. M/s. BNR Sand Manufacturing Unit
(A unit of BNR Stone Crushers),
H.No.17-1-386/1/88, Saraswathi Nagar Colony,
Vaishalinagar, Saidabad, Hyderabad - 500079
Email Id: bnrsmu2345@gmail.com

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9.
 - a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
 - b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book.
10. The applicant shall set up Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The applicant shall exhibit the consent order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
19. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
20. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below

Sl. No.	Purpose	Quantity
1.	Process & Washes (Water Spraying)	2.0 KLD
2.	Domestic	1.0 KLD
TOTAL		3.0 KLD

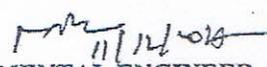
2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.
4. The industry should comply with ambient air quality standards of PM10 (Particulate Matter size less than 10 μm) - 100 $\mu\text{g}/\text{m}^3$; PM2.5 (Particulate Matter size less than 2.5 μm) - 60 $\mu\text{g}/\text{m}^3$; SO₂ - 80 $\mu\text{g}/\text{m}^3$; NO_x - 80 $\mu\text{g}/\text{m}^3$, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not manufacture new products / increase the capacity beyond the permitted capacity mentioned in this consent order, without obtaining CFE/CFO of the Board.
6. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.

7. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.
8. The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
9. The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.
10. The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
11. The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
12. The industry shall construct BT road from quarry to stone crushing unit.
13. The industry shall construct metal roads within the premises.
14. The industry shall carryout regular cleaning and wetting of the ground within the premises.
15. The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
16. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.
17. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
18. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
19. The industry shall take necessary measures to control fugitive emissions.
20. The industry shall take all precautionary and safety measures during process operations.
21. The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.
22. The industry shall construct separate rain water drains.
23. The industry shall comply with all the directions issued by the Board from time to time.
24. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
25. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection
26. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.


 11/12/2018
 JOINT CHIEF ENVIRONMENTAL ENGINEER

To
 M/s. BNR Sand Manufacturing Unit
 (A Unit of BNR Stone Crushers),
 Sy.No.268 & 248, Chinnaravirala (V),
 Hayathnagar (M), Rangareddy District.



GOVERNMENT OF TELANGANA

Department of Factories

ACKNOWLEDGMENT OF ANNUAL LICENCE FEE PAYMENT

Registration Number	103174
Service Name	Payment of Annual Licence Fee
Factory Name	B N R Sand Manufacturing Unit
Address	Sy.No.248, Bandaraviryala, Bandaraviryal, Hayathnagar, Rangareddy
Licence Number	20
Fee Details	
Arrears as on Date:31/12/2021 including Interest applicable (If Any)	0/-
Licence Fee Payable	192000/-
Adjustment on Licence Fee Payable as per the Amount already paid earlier	96000/-
Licence Fee Payable After Adjustment	96000/-
Interest on Licence Fee	0/-
Total Fee Paid	96000.00/-
Challan Number	6103169566
Payment Date	31/12/2021
Annual Licence Fee Valid From	01-JAN-2022
Annual Licence Fee Valid Upto	31-DEC-2025

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SZ) BENCH
AT CHENNAI**

O.A.No. 09 of 2022 (SZ)

**ADDITIONAL COUNTER AFFIDAVIT
FILED BY 8th RESPONDENT
DATED 11.12.2025**

M/s.

G STANLY HEBZON SINGH (3087/2009)

G VIGNESH (5568/2021)

V ANANTHA KRISHNAN (1031/2024)

Counsel For The 8th Respondent